<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 43 OF 2018 & IA NO. 229 OF 2018

Dated: 22nd May, 2018 Hon'ble Mr. I.J. Kapoor, Technical Member **Present:** Hon'ble Mr. Justice N. K. Patil, Judicial Member In the matter of: GMR Kamalanga Energy Ltd. Appellant(s) Vs. **Central Electricity Regulatory Commission & Ors.** Respondent(s) Counsel for the Appellant(s) Mr. Hemant Singh : Mr. Nishant Kumar Counsel for the Respondent(s) : Ms. Suparna Srivastava Ms. Sanjna Dua for R.2

ORDER IA No. 229 of 2018

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 43 OF 2018

Learned counsel for respondent No.2 seeks four weeks more time to file reply. She may take steps to file the same on or before 20.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 13.08.2018.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/mk